

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

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PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 07.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 63/252/HDB/2017
NAME OF THE COMPANY	Sree Venkateswara Sugar Industries Private Limited
NAME OF THE PETITIONER(S)	Sree Venkateswara Sugar Industries Private Limited
NAME OF THE RESPONDENT(S)	Registrar of Companies Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. Priyanka Auth. Representative	CS	priyapoluni@gmail.com	V. Priyanka
G.S. Rama Rao	Advocate		

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
C. SHILPA represents on behalf of Y. SURYANARAYANA	Counsel for Respondent	9849866556	Sh

Heard Shri G.S.R. Rao, Learned Counsel along with Ms. V. Priyanka, Learned CS for the Applicant and Ms C. Shilpa, learned counsel for the Respondent.

The Learned Counsel for the Applicant submit that the RoC has struck off the company's name instead of ~~without~~ waiting for the reply for 30 days' time as per STK-1 dated 13.04.2017, which was apparently received by the Appellant only on 24.06.2017. The Learned Counsel is directed to take up the issue with the RoC and RoC is directed to submit their written submissions within 15 days of receipt of copy of the letter from the Appellant. The Learned Counsel also wanted to file additional documents and therefore, he sought time.

Post the matter on 15.01.2018.

Member (T)

Member (J)